

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:504

ANSWERED ON:26.07.2000

JUVENILE JUSTICE ACT

GULAM MEHMOOD BANATWALLA;JASWANT SINGH YADAV

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government are contemplating to amend Juvenile Justice Act to rehabilitate delinquent and the neglected children;
- (b) if so, the details thereof;
- (c) whether the new law is proposed to be in conformity with UN Convention of Child Welfare;
- (d) if so, the details thereof; and
- (e) the time by which it is likely to be amended?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

(a)&(b) Yes Sirs, the Government is considering replacement of Juvenile Justice Act, 1986 for care, protection, treatment, development and rehabilitation of neglected and delinquent juveniles and for the adjudication of certain matters relating to delinquent juveniles.

(c)&(d) Yes Sirs, the proposed bill is in conformity with UN Convention on the Rights of the Child (CRC). The General Assembly of the United Nations had adopted CRC on 20th November, 1989. This Convention has prescribed a set of standards to be adhered to by all State parties in securing the best interests of a child. This Convention also emphasizes social re-integration of child victims to the extent possible without resorting to judicial proceedings. Government of India has ratified the Convention on 11th December, 1992. As CRC is a development subsequent to the passage and enforcement of the Juvenile Justice Act, 1986 and India is a signatory to CRC, the Government is considering to bring Juvenile Law in conformity with CRC.

(e) It is difficult to indicate any time frame for enactment of the proposed legislation.